

CC No.	348/19	
FIR No.	51/05	
PS	ACB	
State Vs.	Surender	Singh
	Kataria	

16.09.2020

The present matter is being taken up today through video conferencing pursuant to order No. E-10559-10644 /Power Gaz/RADC/2020 Dated, 28.08.2020 of Ld. District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, as regular functioning of the Courts at District Courts has been suspended since 23.03.2020 vide various office orders of Hon'ble High Court of Delhi and District & Sessions Judge CUM Special Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi. The hearing of the present matter is being taken up through Video Conferencing through unique court ID hyperlink of this Court on Cisco Webex Platform through the static URL flashed on the official website of District courts Delhi in terms of Circular number E-8051-8130/Comp/RADC/ND/2020 dated 03-08-2020 of Ld. District & Sessions Judge-Cum-Spl. Judge (PC ACT) (CBI) Rouse Avenue District Court, New Delhi, and other relevant circulars.

Present (through Video conference):

- : Sh. Maqsood Ahmad, Ld. Prosecutor for the state.
- : Accused Surender Singh Kataria along with Counsel Sh. Inderpal Khokkar

The matter is at the stage of prosecution evidence, therefore, as per Office Order no. 26/DHC/2020 dated 30.07.2020 received from Delhi High Court, this matter cannot be taken up through Video Conferencing.

Put up this matter on 28.10.2020 for PE.

A copy of this order be supplied to Learned Prosecutor; accused; Counsel for the accused, as well as the IO, through e-mail/WhatsApp. A copy of this order be also sent to the Computer Branch for uploading on the official website.

(Dig Vinay Singh)
Special Judge (PC Act) ACB-02
Rouse Avenue Courts, New Delhi
16.09.2020 (k)